



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 12. CUTTACK, FRIDAY MARCH 20, 1942.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

EDUCATION DEPARTMENT.

NOTIFICATIONS.

The 11th March 1942.

No. 784-E.—In exercise of the powers conferred by sub-section (1) of sections 4 and 5 of the Charitable Endowments Act, 1890 (Act VI of 1890), and on the application and with the concurrence of the Chairman of the District Board, Balasore, the person acting in the administration of the Itapal Primary School Fund, the Governor is pleased to direct that the Government promissory notes of which the particulars are given below and which have been purchased out of the savings from the said fund, shall, as from the date of the first publication in the *Orissa Gazette* of this notification, vest and be vested in the Treasurer of Charitable Endowments for the territories subject to the Government of Orissa to be administered and the income thereof applied in the manner and for the purposes set forth in the scheme of which the particulars are contained in the second schedule to the Notification No. 3319-E., dated the 2nd August 1935, of the late Government of Bihar and Orissa as amended by Notification No. 4959-E., dated the 20th July 1938, issued by the Government of Orissa.

Government promissory notes S. P. C. 2-P/1865 of the face value of Rs 200 (Rupees two hundred) only of 1865 at 3½ per cent held by the Accountant-General, Posts and Telegraphs.

The 11th March 1942.

No. 788-E.—In exercise of the powers conferred by sub-section (2) of section 5 of the Charitable Endowment Act, 1890 (Act VI of 1890), and upon the application and with the concurrence of the Chairman of the District Board, Balasore, the person acting in the administration of the Itapal Primary School Fund, a scheme for which was settled under the Bihar and Orissa Government Notification No. 3319-E., dated the 2nd August 1935, as amended by Government of Orissa Notification No. 4954-E., dated the 20th July 1938, the Governor is pleased to direct that the following amendment shall be made in the said scheme.

AMENDMENT.

For paragraph 4 of the second schedule the following shall be substituted, namely:—

“The income accruing from the said fund shall be spent on awarding a scholarship of Rs. 2 a month to an Oriya student who passes from any of the lower primary schools situated in the Chaunkidari Union No V of the Bhadrak subdivision in which the Itapal Primary School lies and occupies the first place. It shall be made tenable for two years in any of the upper primary school situated in that Union.

By order of the Governor,
S. DAS,
Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATION.

The 4th March 1942.

No. 668—La-30/42-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 40.72, be the same a little more or less, is needed for a public purpose, to wit, for the Rice Research Sub-station, Berhampur and under sections 3 and 7 of the same Act, the Sub-Collector, Berhampur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Berhampur and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Gaujam.	Berhampur.	Ankusepur.	Government.	Dry	1853-1-A	1. Anabathala Basudev 2. Anabathala Appa Rao. 3. Anabathala Madhu. 4. Anabathala Baikuntam (minor, guardian No. 2.)	1843	1853 1-B and 1-C	1840 1853/1-C	1840	0'10
			Do.	Do.	1853-1-B	1. Bolu Narasimhulu (Sano) 2. B. Ananda Rao. 3. Bolu Lakshminarayana. (Nos. 2 and 3 being minors are represented by guardian No. 1.)	1343 1844	1853 2-A	1853 1-C	1853 1-A	0'19
			Do.	Do.	1853-1-C	1. Krupasindhu Panigrahi 2. Bhimaseno Panigrahi. 3. Devaraj Panigrahi. (Nos. 2 and 3 are minors, their guardian is No. 1.)	1853 1-B	1853 2-A	1853 1-D 1839	1840 1853 1-A	1'14
			Do.	Do.	1853-1-D	1. Bolu Kodandl 2. Bolu Daya. 3. Bolu Appa Rao. 4. Bolu Duttyodhan. 5. Bolu Venkataratnam. 6. Bolu Babu alias Papa. (Nos. 4 and 5 are minors, their guardian is No. 1.)	1853 1-C	1853 2-A	1838	1839 1-A	0'09
			Do.	Do.	1853-2-A	1. Bolu Narasimhulu (Sano) 2. Bolu Ananda Rao. 3. Bolu Lakshminarayana. (Nos. 2 and 3 being minors, represented by guardian No. 1.)	1844 to 1847	1853 2-B, 3-B	183 to 1837	1853 1-B, 1-C, 1-D	0'97
			Do.	Do.	1853-2-B	Enumulu Kamaraju	1847	1853 3-A, 3-B	1855 2-A	1853 2-A	0'64
			Do.	Do.	1853-2-A-1	Sri Raghunath Mahaprabhu with trustee Sankharana Das alias Sankharan Ramanuj Das.	1847 to 1851	1853/3-A-2	1853/3-B	1853/2A, 2B	0'47
			Do.	Do.	1853-3-A-2	Ditto	1851 1853	1855	1853/3-A-1	1853/3-A-1	0'11
			Do.	Do.	1853-3-B	Enumulu Kamaraju	1853/3-A-1	1857 to 1859	1827 to 1830	1853/2A, 2B	1'03
			Do.	Rainfed	1820-A-1-A	1. Atala Polaya 2. Atala Ganapati. 3. Atala Kalla (minor, represented by guardian No. 1.)	1821	1820/A	1820/ A-1, 2	1827	0'33

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Berhampur.	Ankushapur.	Government.	Rainfed...	1820-A-1-B	1. Kantala Balaram ... 2. Kantala Duryodhan (being minor, represented by guardian No. 1).	1820/A-1-A	1820/A-3	1820/A-1-C	1827 1819/A	Acres. 0'32
			Do. ...	Do. ...	1820-A-1-C	1. Panini Dinabandhu ... 2. P. Ramakrishna. 3. P. Purnananda. 4. Panini Jagannath. 5. Panini Madhusudan. (Nos. 2 to 5 minors, represented by guardian No. 1.)	1820/A-1-B	1820/A-3	1820/A-1-D	1811/A	0'16
			Do. ...	Do. ...	1820-A-1-D	Raghunath Mahaprabhu with trustee Sankharashana Das alias Sankharashana Ramanuja Das.	1820/A-1-C	1820/A-1-C	1961-A	1819/A	0'23
			Do. ...	Do. ...	1820-A-2	Ditto ...	1821	1820/A-1-C	1820-A 3	18 0-A 1-A	0'26
			Do. ...	Do. ...	1820-A-3	Ditto ...	1821	1860	1961	1820-A 1-A to 1-D	4'09
			Do. ...	Do. ...	1821-1	Raghunath Mahaprabhu, trustee Sankharashana Das alias Sankharashana Ramanuja Das.	1822	1821 2	1820-A	1827	0'40
			Do. ...	Do. ...	1821-2	Ditto ...	1822	1860 1	1920 A	1821 1	0'22
			Do. ...	Do. ...	1822	1. Natabara Maharaja alias Nara-hari Maharaja. 2. Khetra Maharaja.	1823 2	1820 1	8 21 1 & 2	1827	0'23
			Do. ...	Do. ...	1823-1	Raghunath Mahaprabhu with trustee Sankharashana Das alias Sankharashana Ramanuja Das.	1824	1860 1	1823 2	1827	0'12
			Do. ...	Do. ...	1823-2	Ditto ...	1823 1	1860 1	1822	1827	0'13
			Do. ...	Do. ...	1824	Ditto ...	1825 2	1860 1	1823-1	1827	0'38
			Do. ...	Do. ...	1825-1	Ditto ...	1826 6 & 7	1'60 1	1825-2	1827	0'15
			Do. ...	Do. ...	1825-2	Ditto ...	1825-1	1'60 1	1824	1'27	0'23
			Do. ...	Do. ...	1826-1-A	1. Hira Sahuani ... 2. Raghu Sahu, minor with guardian No. 1.	1859	1826/1-B	1826-2	1827	0'03
			Do. ...	Do. ...	1826-1-B part	Budhi Sahu ...	1859	1826/1-B part.	1826-2	1826/1-A	0'07
			Do. ...	Do. ...	1826-1-B part	Tarini Sahu ...	1859	1826/1-B part.	1826-2	1826/1-B part.	0'03
			Do. ...	Do. ...	1826-1-B part	Darani Sahu ...	1859	1826/1-B part.	1826-2	1826/1-B part.	0'03
			Do. ...	Do. ...	1826-1-B part	Tarini Sahu ...	1859	1860	1826-2	1826/1-B part.	0'09
			Do. ...	Do. ...	1826-2 part	1. Bhika Sahu ... 2. Subudhi Sahu. 3. Panda Sahu. 4. Arakhallo Sahu. 5. Adikondo Sahu. 6. Deoli Sahu. (Nos. 5 and 6 minors are represented by guardian No. 1) 7. Tina Sahu, minor with guardian No. 3.	1826/1-A, 1-B	1'20/a part.	1826/3	1827	0'16

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Berhampur.	Ankusapur.	Government.	Rainfed...	1826-2 part	1. Bauri Sahu ... 2. Gura Sahu. 3. Arjuna Sahu. 4. Bhima Sahu.	1826/1-B	1826/2 part	1826/3	1826/2 part.	Acres. 0'22
			Do. ...	Do. ...	1826-2 part	1. Bhika Sahu ... 2. Subudhi Sahu. 3. Panda Sahu. 4. Arkhito Sahu. 5. Adikondo Sahu. 6. Duti Sahu. (Nos. 4 and 6 minors with guardian No. 1.) 7. Tina Sahu, minor with guardian No. 3.	1826/1-B	1860	1826-3	1826/2 part	0'06
			Do. ...	Do. ...	1826-3 part	1. Ganapali Gowdo ... 2. Simo Gowdo, minor with guardian No. 1.	1826-2	1826/3 part	1826/4 & 5.	1827	0'27
			Do. ...	Do. ...	1826-3 part	Raghunath Mahaprabhu with trustee Sankarashana Das alias Sankarshan Ramanuja Das.	1826-2	1860	1825/5	1826/3 part	0'19
			Do. ...	Do. ...	1826-4	Ditto ...	1826 3 1826 3	1826/5	1826/6	1827	0'18
			Do. ...	Do. ...	1826-5	1. Ganapali Gowdo ... 2. Simo Gowdo, being minor, represented by guardian No. 1.	1826 3	1860	1826/6 & 7.	1826/4	0'14
			Do. ...	Do. ...	1826-6 part	Tarini Sahu ...	1826/4	1826/6 part	1825/1	1827	0'05
			Do. ...	Do. ...	1826-6 part	Ubarani Sahu ...	1826/4 & 5.	1826/7	1825/1	1826/6 part	0'04
			Do. ...	Do. ...	1826-7 part	1. Bhika Sahu ... 2. Subudhi. 3. Panda Sahu. 4. Arkhito Sahu. 5. Adikondo Sahu. 6. Duti Sahu. (Nos. 5 and 6 minors, by guardian No. 1.) 7. Tina Sahu, minor, by No. 3	1826-5	1826/7 part	1825-1	1826/6	0'04
			Do. ...	Do. ...	1826-7 part	1. Bauri Sahu ... 2. Gura Sahu. 3. Arjuna Sahu. 4. Bhima Sahu.	1826-5	1860	1825-1	1826/7 part	0'03
			Do. ...	Do. ...	1827	Raghunath Mahaprabhu with trustee Sankarashana Das alias Sankarshan Ramanuja Das.	1853/2-B	1860-A 10 1826	1819-A	1823	0'60
			Do. ...	Do. ...	1828	Latchamana Mahaprabhu, trustee Madan Mohan Das.	1853/3-B	1827	1819-A	1829	0'66
			Do. ...	Do. ...	1829	Raghunath Mahaprabhu with trustee Sankarashana Das alias Sankarashana Ramanuja Das.	1853/2-B	1828	1819-A	1830/1 to 3	0'58
			Do. ...	Do. ...	1830-1	Ditto ...	1853/2-A, 3-b	1829	1830/2	1831/1	0'21
			Do. ...	Do. ...	1830-2	Ditto ...	1830/1	1829	1830/3	1831/1 & 2	0'26
			Do. ...	Do. ...	1830-3	Ditto ...	1830/2	1829	1819-A	1831/2	0'26
			Do. ...	Do. ...	1831-1	Ditto ...	1853/2-A	1830 1 & 2	1831/2	1832	0'10
			Do. ...	Do. ...	1831-2	Ditto ...	1831/1	1830/2	1819-A	1832	0'09

PART II, MARCH 20, 1942.													161
District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.		
			Government or Inam.	Wet or dry.	Survey No.		North.	East.	South.	West.			
2	3	4	5	6	7	8	9	10	11	12			
Ganjam.	Borhanpur.	Ankusapur.	Gover n-ment.	Rainfed...	1882	Raghunath Mahaprabhu trustee Sankarshana Das Sankarshana Ramanuja Das. with alias	1853/2-A	1831/1 and 2.	1819/A	1833	Acres 6.21		
			Do. ...	Do. ...	1893	Ditto	1833/2-A	1832	1819/A	1834	0.26		
			Do. ...	Do. ...	1894	Ditto	1853/2-A	1833	1819/A	1835	0.55		
			Do. ...	Do. ...	1835 part	B. Amanna ...	1853/2-A	1834	1835 part	1836	0.07		
			Do. ...	Do. ...	1825 part	Raghunath Mahaprabhu trustee Sankarshana Das Sankarshana Ramanuja Das. with alias	1835 part	1834	1835 part	1836	0.09		
			Do. ...	Do. ...	1835 part B	B. Amanna ...	1835 part	1834	1835 part	1836	0.06		
			Do. ...	Do. ...	1835 part	Raghunath Mahaprabhu trustee Sankarshana Das Sankarshana Ramanuja Das. with alias	1835 part	1834	1835 part	1836	0.10		
			Do. ...	Do. ...	1835 part	B. Amanna ...	1835 part	1834	1961	1836	0.12		
			Do. ...	Do. ...	1835 part	Raghunath Mahaprabhu trustee Sankarshana Das Sankarshana Ramanuja Das. with alias	1853 2-A	1835	1836 part	1837	0.07		
			Do. ...	Do. ...	1835 part	1. Bala Sahu 2. Sania Sahu.	1836 part	1835	1836 part	1837	3.68		
			Do. ...	Do. ...	1836 part	Raghunath Mahaprabhu trustee Sankarshana Ramanuja Das.	1836 part	1835	1836 part	1837	0.03		
			Do. ...	Do. ...	1836 part	1. Bala Sahu 2. Sonia Sahu.	1836 part	1835	1961	1837	0.03		
			Do. ...	Do. ...	1837-1	Raghunath Mahaprabhu trustee Sankarshana Das Sankarshana Ramanuja Das. with alias	1853/1-D 2-A.	1836	1961	1838	0.28		
			Do. ...	Do. ...	1838	Ditto ditto	1853/1-B	1837	1961	1839/1-B, 3b, 4.	0.28		
			Do. ...	Do. ...	1839-1-A part	1. Gedila Kalla 2. G. Kamaraju. 3. G. Phakiru. (Nos. 2 and 3 being minors, represented by guardian No. 1.)	1840	1839/1 B 1853	1837/1-C	1818	1.13		
			Do. ...	Do. ...	1839-1-B part	Sankarshana Das, alias Sankarshana Ramanuja Das, trustee of Sri Raghunath Mahaprabhu.	1.39/1-A	1838	1839/1-B part.	1839/1-B part.	0.18		
			Do. ...	Do. ...	1839-1-B part	1. Joga Sahu 2. Banamall Sahu being minor, represented by guardian No. 1.	1839/1-B part.	1838	1839/1-B part.	1839/1-B part.	0.06		
			Do. ...	Do. ...	1839-1-B part	Raghunath Mahaprabhu trustee Sankarshana Das, Sankarshana Ramanuja Das. with alias	1839/1-B part	1838	1839/3-B	1839/1-B part.	0.07		
			Do. ...	Do. ...	1839-1-B part	Juria Sahu	1839/1-A	1839/1-B part.	1839/3-B	1839/1-A, 1-C.	0.25		
			Do. ...	Do. ...	1839-1-C	1. Hira Sahuani 2. Ganapathi Sahu. 3. Gurubarla Sahu.	1839/1-A	1839/1-B	1839/3-A	1818	0.12		
			Do. ...	Do. ...	1839-2-A	1. Gedila Kalla 2. Gedila Kamaraju 3. Gedila Phakiru. Nos. 2 and 3 being minors, represented by guardian No. 1.	1839 4	1839 2-B, 4.	1961	1818	0.30		
			Do. ...	Do. ...	1839-2-B part.	Ditto	1839 4	1839 4, 2-B part.	1961	1839 2-A	0.13		

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam	Barbampur.	Ankushapur.	Government.	Rainfed.	1839-2-B part.	1. Bhaiga Sahu ... 2. Polli Sahu. 3. Boisimo Sahu. 4. Dali Sahu. Nos. 2 to 4 minors, guardian being No. 1.	1839 4	1835	1961	1839 2-B part	0'08
			Do ...	Do. ...	1839-3-A	1. Gedila Kalia ... 2. Gedila Kama Raju. 3. Gedila Phakiru. Nos. 2 and 3 minors, guardian being No. 1.	1839 1-C	1859 1-B, 3-B.	1839 4	1818	0'21
			Do. ...	Do. ...	1835-3-B part.	Raghunatha Mahaprabhu with trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1839 1-B	1838	1839 4	1839 3-B	0'08
			Do. ...	Do. ...	1839-3-B part.	Juria Sahu ...	1839 1-B	1859 2-B part.	1839 4	1839 3-A	0'07
			Do. ...	Do. ...	1839-1 part	1. Gedila Kalia ... 2. Gedila Kama Raju 3. Gedila Phakiru, (2 and 3 minors, guardian being No. 1).	1839 4 part.	1838	1839 2-B	1839 2b 4	0'07
			Do. ...	Do. ...	1839-4 part	Hira Sabuanli ...	1839 3-B	1833	1839 4 part	1839 4 part	0'10
			Do. ...	Do. ...	1839-4 part	1. Bhaiga Sahu ... 2. Pali Sahu. 3. Boisimo Sahu. 4. Dilli Sahu. (2 and 4 minors, guardian being No. 1.)	1839 3-B	1839 4 part	1839 2-B	183 2-A and 4 part	0'09
			Do. ...	Do. ...	1839-4 part	1. Arjuno Sahu ... 2. Bainath Sahu. 3. Orkhito Sahu. (2 and 3 minors, guardian being No. 1.)	1839 3-A & 3-B	1839 4 part	1839 4 part	1818	0'10
			Do. ...	Do. ...	1835-4 part	1. Dandasi Sahu ... 2. Kalia Sahu, minor guardian being No. 1.	1834 4 part	1839 4 part	1839 2-A	1818	0'19
			Do. ...	Do. ...	1841	1. Kondho Sahu ... 2. Chakra Sahu. 3. Arjuno Sahu. 4. Sakri Sahu. 5. Nili Sahu. 6. Dilli Sahu.	1841	1853 1-C	1839 1-A	1818 1865	0'92
			Do. ...	Do. ...	1841	1. Anabathala Basudev ... 2. A. Apparao. 3. A. Madhu. 4. A. Balkuntham being minor, guardian No. 2.	1842 1 and 2	1853 1-A	1849	1865	0'50
			Do. ...	Do. ...	1851-1	Paru Dola Behara ...	1864/1	1862/ 1 and 2	1855	1852	0'67
			Do. ...	Do. ...	1855	Lekant'h Dola Behara (minor guardian being No. 1).	1854	1862 2	1856 1	1852 3A-2	0'53
			Do. ...	Do. ...	1856-1	Thunnu Venkataratnam ...	1855	1862 2	1856 2	1853 3A-1	0'42
			Do. ...	Do. ...	1856-2	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1856-1	1862 2	1857	1853 3A-1	0'29
			Do. ...	Do. ...	1857	Ditto ...	1853-2	1862 2	1853	1853 3A-1	0'45

MARCH 20, 1942.													163
District.	Taluk.	Village.	Description of land			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.		
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.			
1	2	3	4	5	6	7	8	9	10	11	12		
Ganjam.	Borhanpur.	Abkusapur.	Government.	Rainfed...	1858	K. Laxminarayana ...	1857	1860 A-2	1859	1853 3A-1	Acres. 0-01		
			Do. ...	Do. ...	1859	1. G. Laxminarayana ... 2. G. Babulu. 3. G. Puchi. 4. G. Raja Rao. (Nos. 2 to 4 are minors, guardian being No. 1).	1858	1860 A-2	1870 1A, 1B	1853 3A-1	0-05		
			Do. ...	Wet ...	1819-A-1	1. Pamini Laxmipati ... 2. Pamini Jayadev. 3. Pamini Bhaskar. (2 and 3 minors, guardian No. 1.)	1831 to 1834	1919 A-2	1962	1819	0-07		
			Do. ...	Do. ...	1819-A-2	1. Pamini Dinabhandu ... 2. Pamini Ramakrishna. 3. P. Purnanandu. 4. P. Jagannath. 5. P. Madhusudan. (2 to 5 minors, guardian being No. 1).	1820 3	1819 A3, A4	1961	1819 A-1	0-11		
			Do. ...	Do. ...	1819-A-3	1. Pamini Laxmipati ... 2. Pamini Jayadev. 3. Pamini Bhaskar. (2 and 3 being minors, guardian No. 1).	1827 to 1829	1820 A-1	1819 A-4	1819 A-2	0-20		
			Do. ...	Do. ...	1819-A-4	Ragbunath Mahaprabhu with trustee Sankar-hana Das alias Sankarshana Ramauja Das.	1819 A-8	1820 A-1	1861	1819 A-2	0-16		
			Do. ...	Do. ...	1819-B-1	A. Basanna...	1961	1819 B-2	1960 A	1818	3-32		
			Do. ...	Do. ...	1819-B-2	1. Pamini Dinabhandu ... 2. P. Ramakrishna. 3. P. Purnananda. 4. Pamini Jagannath. 5. Pamini Madhusudan. (2 to 5 minors, guardian being No. 1.)	1961	1820 B-1-B	1960 A	1819 B-1	1-36		
			Do. ...	Do. ...	1820-B-1-A	Ditto ...	1961	1820 B-1-B	1819 B-1	1819 B-1	0-08		
			Do. ...	Do. ...	1820-B-1-B	1. Pamini Lakshmpati... 2. Pamini Jayadev. 3. Pamini Bhaskar. (2 and 3 minors, guardian being No. 1.)	1861	1820 B-1-C	1820 1/D	1819 B-1	0-00		
			Do. ...	Do. ...	1820-B-1-C	1. Kantala Balaram ... 2. Kantala Purjyodhan.	1961	1962	1820-B 1-E	1820 B-1-B	1-41		
			Do. ...	Do. ...	1820-B-1-D	1. Pamini Dinabhandu ... 2. P. Ramakrishna. 3. P. Purnananda. 4. P. Jagannath. 5. P. Madhusudan. (2 to 5 minors, guardian being No. 1.)	1820 B-1-B	1820 B-1-C	1820 2	1819 B-1	0-20		

District.	Taluk.	Village.	Description of land.			Name of the owner or occupier.	Boundaries—				Approximate extent to be taken up.
			Government or inam.	Wet or dry.	Survey No.		North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10	11	12
Ganjam.	Berhampur.	Anknapur.	Government.	Wet ...	1820-B-1-E	1. Pamini Lakshmi pati ... 2. Pamini Jayadev. 3. Pamini Bhaskar. (2 and 3 minors, guardian being No. 1.)	1820-B 1-E	1862	1820-B 1-F	1820 B-1-D	Acrea. 0'30
			Do. ...	Do. ...	1820-B-1-F	Raghunath Mahaprabhu with trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1820-B 1-E	1962	1820-B 2	1820 B-1-D	0'06
			Do. ...	Do. ...	1820-B-2	Ditto ...	1820-B 1-E and D.	1862	1960-A	1819 B-1	0'05
			Do. ...	Do. ...	1820-C-1	Atala Polayya ... Atala Ganapathi. Atala Kalla being minor, guardian No. 1.	1961	1820 C-2	1820 C-3	1963	0'10
			Do. ...	Do. ...	1820-C-2	Kondati Aranta ...	1961	1975	1820 C-3	1820 C-3	0'70
			Do. ...	Do. ...	1820-C-3	Atala Polayya ... Atala Ganapathi. Atala Kalla. No. 3 being minor guardian No. 1.	1820-C 1 and 2.	1975 1860 C	1820-C 4	1962	1'41
			Do. ...	Do. ...	1820-C-4	Raghunath Mahaprabhu, trustee Sankarshana Das alias Sankarshana Ramanuja Das.	1820-C 3	Do.	1960 B	1962	0'03
			Do. ...	Do. ...	1820-A	Ditto ...	1819-B 1820-B	Do. 1962	Ratnapur village.	Ratnapur	3'30
			Do. ...	Do. ...	1960-B	Ditto ...	1820-C	Ratnapur village.	Do.	1962	0'13
											40'12

By order of the Governor,

R. P. WARD.

Secretary to Government.

HOME DEPARTMENT.

NOTIFICATIONS.

The 12th March 1942.

No. 679-C.—In pursuance of clause (b) of rule 130A of the Defence of India Rules, the Governor of Orissa is pleased to specify rule 39 of the said Rules for the purposes of the said clause.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 13th March 1942.

No. 699-C.—In exercise of the powers conferred by sub-section (5) of section 2 of

the Defence of India Act, 1939 (XXXV of 1939), the Governor of Orissa is pleased to direct that all directions heretofore issued under the said sub-section for the exercise or discharge by any District Magistrate of powers or duties of the Provincial Government shall have effect also as a direction for the exercise or discharge of the relevant powers or duties by any officer exercising the powers and performing the duties of the District Magistrate in pursuance of section 11 of the Code of Criminal Procedure, 1898.

By order of the Governor,

J. FOWSTEAD,

Addl. Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATIONS.

The 10th March 1942.

No. 1199-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendments shall be made to the Orissa Travelling Allowance Rules, namely :—

AMENDMENTS.

- (1) After rule 135 of the said Rules, the following shall be inserted, namely :—

“ *Sub-section (12)—Journey of families of Government servants who die in service.*

135-A.—The grant of travelling allowance to the family of a Government servant who dies while in service and to whom the Superior Civil Services Rules do not apply, is regulated by the rules contained in the resolution of the Government of Orissa in the Finance Department No. 2663-F., dated the 18th June 1941, which is reproduced in Appendix 13.”

- (2) After Appendix 12, the following shall be added as Appendix 13, namely :—

APPENDIX 13.

(See RULE 135-A.)

1. *For journeys by rail and road.*—Travelling allowance will be admissible at the rates noted below in respect of the wife and children of the deceased, and also parents, dependant sisters, brothers and other relations (not exceeding two in number) if actually living with him at the time of his death :—

Grade of Government servant while in service.	Adult fares.	Children's fares, if actually paid.	Luggage.	Mileage for journey.
1st and 2nd grades ...	One Inter class fare each.	One half Inter class fare each.	15 maunds by passenger train.	6 annas a mile.
3rd grade ...	One Inter class fare each.	One half Inter class fare each.	10 maunds by passenger train.	4 annas a mile.
4th grade ...	One third class fare each.	One half third class fare each.	...	1 anna per mile.

N. B.—When no Inter class accommodation is provided on the train by which they travelled, the family of 1st and 2nd grade Government servants only may be allowed second class fares, if actually paid.

2. *For journey by bus.*—Actual bus fare will be allowed for every member for whom railway fare is payable. In addition, road mileage may be allowed in such cases at half rates, i.e., for dependants of officers of the 1st and 2nd grades at 3 annas a mile, of the 3rd grade at 2 annas a mile, and of the 4th grade at 6 pies a mile.

3. The concession is admissible to families of Government servants who apply for it on grounds of financial difficulty. It is admissible for journeys to any part of India in which the family intends to settle, but the amount of travelling allowance drawn shall not exceed the amount which would be admissible for journey from the Government servant's headquarters to his home.

4. The concession will be admissible to family members not only of a Government servant who dies at the place where he was last on duty but of a Government servant who dies while on leave at a place other than his last place of duty, provided that he left his family at the place where he was last on duty or took them with him to a place away from his home for treatment. In the latter case in calculating the maximum amount admissible under paragraph 2 of this Resolution, the place from which travelling allowance is admissible will be the place where he was last on duty.

5. *Occupation of Government buildings free of rent.*—The family of deceased Government servants will be allowed to stay in Government quarters free of rent till the travelling expenses are paid to them or till the expiry of 5 days from the date of death of the Government servant whichever is longer.

6. As the above concessions are intended to enable the family members of deceased Government servants to proceed to their home without pecuniary embarrassment and such persons may find it difficult to submit final bills after the completion of the journey, travelling allowance in such cases should be paid in advance and should be treated as a final charge, but, before payment, the countersigning officer must check the bill carefully and should satisfy himself as to the correctness of the rates and also that the advance is utilised for the purpose for which it is intended. Such bills should be drawn promptly and countersigned by the officers authorised to deal with the bills of the deceased Government servant.

✓
The 10th March 1942.

No. 1200-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following further amendment shall be made in the Orissa Service Code, namely :—

AMENDMENT.

In Appendix 6 to the said Code for item (48) under rule 8 as amended by notification No. 28-8-F., dated the 6th June 1941, the following shall be substituted, namely :—

“(48) Deputy Director of Veterinary Services. Veterinary Investigation Officer, subject to a report being sent to the Director of Development.

Inspectors, staff and reserve Veterinary Assistant Surgeons.”

✓
The 10th March 1942.

No. 1202-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following further amendments shall be made in the General Provident Fund (Orissa) Rules, namely :—

I. In the said Rules—

(i) for rule 8, the following rule shall be substituted, namely :—

“8. (1) A subscriber shall, as soon as may be after joining the Fund, send to the Account Officer, a nomination conferring on one or more persons the right to receive the amount that may stand to his credit in the Fund, in the event of his death before that amount has become payable, or having become payable has not been paid :

Provided that if, at the time of making the nomination, the subscriber has a family, the nomination shall not be in favour of any person or persons other than the members of his family.

(2) If a subscriber nominates more than one person under sub-rule (1), he shall specify in the nomination the amount or share payable to each of the nominees in

such manner as to cover the whole of the amount that may stand to his credit in the Fund at any time.

(3) Every nomination shall be in such one of the Forms set forth in the First Schedule as is appropriate in the circumstances.

(4) A subscriber may at any time cancel a nomination by sending a notice in writing to the Account Officer :

Provided that the subscriber shall, along with such notice, send a fresh nomination made in accordance with the provisions of sub-rules (1) to (3).

(5) Without prejudice to the provisions of sub-rule (4), a subscriber shall, along with every nomination made by him under this rule, send to the Account Officer a contingent notice of cancellation which shall be in such one of the Forms set forth in the Second Schedule as is appropriate in the circumstances.

(6) Immediately on the occurrence of any event by reason of which the contingent notice of cancellation referred to in sub-rule (5) becomes operative and the nomination to which that notice relates consequently stands cancelled, the subscriber shall send to the Account Officer a fresh nomination made in accordance with the provisions of sub-rules (1) to (3).

(7) Every nomination made, and every notice of cancellation given, by a subscriber shall, to the extent that it is valid, take effect on the date on which it is received by the Account Officer.

(8) Nothing in sub-rules (1) to (3) shall be deemed to invalidate, or to require the replacement by a nomination thereunder of, a nomination duly made before, and subsisting on the 1st January 1942 :

Provided that in respect of every such nomination, the subscriber shall, as soon as may be after the said date, send to the Account Officer a contingent notice of cancellation in such one of the Forms set forth in the Second Schedule as is appropriate in the circumstances ”.

(ii) in clause (b) of sub-rule (1) of rule 36, for the words, brackets and figure “ under sub-rule (2) ”, the words, brackets and figure “ under the proviso to sub-rule (1) ” shall be substituted.

II. For the First and the Second Schedules to the said Rules, the following Schedule shall be substituted, namely :—

“FIRST SCHEDULE. [See rule 8 (3).]

Forms of Nomination.

I. When the subscriber has a family and wishes to nominate one member thereof.

I hereby nominate the person mentioned below who is a member of my family as defined in rule 2 of the General Provident Fund (Orissa) Rules, to receive the amount that may stand to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid :—

Name and address of nominee.	Relationship with subscriber.	Age.

Dated this.....day of.....19 .
at.....

Signature of subscriber.....

Two witnesses to signature.

1.

2.

II. When the subscriber has a family and wishes to nominate more than one member thereof.

I hereby nominate the persons mentioned below, who are members of my family as defined in rule 2 of the General Provident Fund (Orissa) Rules, to receive the amount that may stand to my credit in the Fund,

in the event of my death before that amount has become payable, or having become payable has not been paid, and direct that the said amount shall be distributed among the said persons in the manner shown below against their names :—

Name and address of nominees.	Relationship with subscriber.	Age.	* Amount or share of accumulations to be paid to each.

Dated this day of 19 .
at.....

Signature of subscriber.....

Two witnesses to signature.

1.

2.

* NOTE.—This column should be filled in so as to cover the whole amount that may stand to the credit of the subscriber in the Fund at any time.

III. When the subscriber has no family and wishes to nominate one person.

I, having no family as defined in rule 2 of the General Provident Fund (Orissa) Rules, hereby nominate the person mentioned below to receive the amount that may stand to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid :—

Name and address of nominee.	Relationship with subscriber.	Age.

Dated this.....day of19 .
at.....

Signature of subscriber.....

Two witnesses to signature.

1.

2.

IV. When the subscriber has no family and wishes to nominate more than one person.

I, having no family as defined in rule 2 of the General Provident Fund (Orissa) Rules, hereby nominate the person mentioned below to receive the amount that may stand to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid, and direct that the said amount

shall be distributed among the said persons in the manner shown below against their names :—

Name and address of nominees.	Relationship with subscriber.	Age.	* Amount of share of accumulations to be paid to each.

Dated this day of 19 ,
at.....

Signature of subscriber.....

Two witnesses to signature.

1.
2.

* NOTE.—This column should be filled in so as to cover the whole amount that may stand to the credit of the subscriber in the Fund at any time.

SECOND SCHEDULE. [See rule 8 (5) and (8).]

Forms of contingent notice of cancellation.

I. Where nomination is in favour of one or more members of the subscriber's family.

Without prejudice to my right under sub-rule (4) of rule 8 of the General Provident Fund (Orissa) Rules to cancel the nomination made by me on whenever I think fit, I hereby give notice that in the event of the person
any of the persons
nominated thereunder predeceasing me, the said nomination shall forthwith stand cancelled.

Dated this day of 19 ,
at.....

Signature of subscriber.....

Two witnesses to signature.

1.
2.

II. Where nomination is in favour of one or more persons not being members of the subscriber's family.

Without prejudice to my right under sub-rule (4) of rule 8 of the General Provident Fund (Orissa) Rules to cancel the nomination made by me on....., whenever I think fit, I hereby give notice that in the event of the person
any of the persons
nominated thereunder predeceasing me, or in the event of my hereafter acquiring

a family as defined in rule 2 of the said rules, the said nomination shall forthwith stand cancelled.

Dated this..... day of 19
at.....

Signature of subscriber.....

Two witnesses to signature.

1.
2.

The 11th March 1942.

No. 1218-F.—In exercise of the powers conferred by sub-section (1) of section 151 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made in the Treasury Rules (Orissa), namely :—

AMENDMENT.

For the note under clause (c) of rule 2 of the said Rules the following note shall be substituted, namely :—

“NOTE.—Without prejudice to anything contained in section 136 of the Government of India Act, 1935, “revenues of the Province” would include all moneys received by Government officers on behalf of the Government as such; not only the proceeds of taxation and the yield of ordinary revenue but also capital receipts, such as the proceeds of sales of land; the proceeds of borrowing operations; unfunded debt; and unless the contrary intention appears, such receipts of a banking or deposit nature as, by virtue of any statutory provision, or of any general or special executive order of the Government have to be held in the custody of the Government.”

The 18th March 1942.

No. 1424-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following further amendment shall be made in the Orissa Service Code, namely :—

In sub-clause (ii) of clause (b) of rule 156 of the said Code, for the words “provided that in respect of leave taken on medical certificate or spent elsewhere than in India, Ceylon, Nepal, Burma or Aden”, the following shall be substituted, namely, “provided that when such a Government servant either takes leave on medical certificate other than leave preparatory to retirement or spends his leave elsewhere than in India, Ceylon, Nepal, Burma or Aden”.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 11th March 1942.

No. 892-L.S.-G.—In exercise of the powers conferred by clause (i) of section 2 of the Madras Motor Vehicles Taxation Act, 1931 (Madras Act III of 1931), as amended by the Madras Motor Vehicles Taxation (Orissa Amendment) Act, 1940 (Orissa Act III of 1940), the Governor of Orissa is pleased to direct that the following amendments shall be made in the Schedule to the notification of the Government of Orissa in the Health and Local Self-Government Department, No. 3130-L.S.-G., dated the 10th August 1941, namely:—

AMENDMENTS.

In column 1 of the said Schedule, in items 1 and 2, for the words "Superintendent of Police" the following words shall be substituted, namely:—

"The Superintendent, Assistant Superintendent and Deputy Superintendent of Police".

The 11th March 1942.

No. 894-L.S.-G.—In exercise of the powers conferred by section 4 of the Bihar and Orissa Motor Vehicles Taxation Act, 1930 (Bihar and Orissa Act II of 1930), the Governor of Orissa is pleased to direct that the following further amendments shall be made in the Schedule to the notification of the Government of Bihar and Orissa in the Political Department No. 4920-P., dated the 10th December 1930, in its application to the Province of Orissa, namely:—

AMENDMENTS.

In column 1 of the said Schedule—

(1) in item 13 after the words "Superintendent of Police" the words "and the Prosecuting Inspector of Police" shall be inserted.

(2) in items 14 and 15, for the words "Superintendent of Police", the following words shall be substituted, namely:—

"The Superintendent, Assistant Superintendent and Deputy Superintendent of Police."

The 11th March 1942.

No. 896-L.S.-G.—In exercise of the powers conferred by section 7A of the Northern Indian Ferries Act, 1878 (XVII of 1878), the Governor of Orissa is pleased to direct that the Mugarali Public Ferry, situated partly within the area subject to the authority of the District Board, Sambalpur, shall be managed by the said Board.

The 11th March 1942.

No. 898-L.S.-G.—Whereas in the opinion of the Provincial Government of Orissa a new public ferry is needed at the place specified in column 1 of the Schedule hereto annexed;

And whereas the Provincial Government of the Central Provinces and Berar are acting jointly in the matter with the Provincial Government of Orissa;

Now, therefore, in exercise of the powers conferred by clauses (c) and (d) of section 4 of the Northern Indian Ferries Act, 1878 (XVII of 1878), the Governor of Orissa is pleased to establish a new public ferry at the said place by the name of the Mugarali public ferry and to define the limits thereof as indicated in the second column of the Schedule.

SCHEDULE.

1	2
On the Jonk river between village Mugarali in Sambalpur district and village Temri in Raipur district in the 68th mile of the Arang-Kharlar road.	The river bed within two miles upstream and four miles downstream from the crossing of the Arang-Kharlar road.

By order of the Governor,

S. DAS,

Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATIONS.

The 7th March 1942.

No. 693-D.—The term of the Board of Industries which was constituted in Resolution No. 471-D., recorded by the Government of Orissa on the 15th February 1939, is extended for a period of three months or until further orders, with effect from the 15th February 1942.

By order of the Governor,

R. P. WARD,

*Secretary to Government.**The 14th March 1942.*

No. 765-D.—In exercise of the powers conferred by section 3 of the Bihar and Orissa State Aid to Industries Act, 1923 (Bihar and Orissa Act VI of 1923), the Governor of Orissa is pleased to determine that under sub-section (1) thereof the Board of Industries shall consist of 12 members instead of 14 as announced in notification No. 457-D., dated the 15th February 1939 and that one member each shall be elected by the Orissa Chamber of Commerce, the Berhampur Chamber of Commerce and the Orissa Mill Owners Association.

The 17th March 1942.

No. 789-D.—In exercise of the powers conferred by sub-section (2) of section 2 of the Orissa Co-operative Land Mortgage Act, 1938 (Orissa Act III of 1938), the Governor of Orissa is pleased to direct that the provisions of sections 3 to 40 of the said Act shall apply to the Ghumsur sub-division of the district of Ganjam excluding that portion which is a partially-excluded area, from the date of this notification.

The 17th March 1942.

No. 792-D.—In exercise of the powers conferred by sub-section (2) of section 2 of the Orissa Co-operative Land Mortgage Bank Act, 1938 (Orissa Act III of 1938), the Governor of Orissa is pleased to direct that the provisions of sections 3 to 40 of the said Act shall apply to the Khurda sub-division of the district of Puri from the date of this notification.

By order of the Governor,

P. C. DAS,

Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 18th March 1942.

No. 1111-J.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following Acts shall apply to all the partially-excluded areas of the Province of Orissa:—

- (1) The Code of Criminal Procedure (Amendment) Act, 1941 (XIV of 1941).
- (2) The Code of Criminal Procedure (Second Amendment) Act, 1941 (XV of 1941).

By order of the Governor,

W. W. DALZIEL,

Secretary to Government,

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 11th March 1942.

No. 1014-Com.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Coffee Market Expansion (Third Amendment) Ordinance, 1941 (No. XIII of 1941), shall apply to the following partially-excluded area of the Province, namely, the district of Koraput.

The 11th March 1942.

No. 1020—III-C-54/41-Com.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Factories (Amendment) Act, 1941 (XVI of 1941), shall apply to all the partially-excluded areas in the Province.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATION.

The 14th March 1942.

No. 827—XXII-1/42-R.—In notification No. 5310—XXII-12/41-R., dated the 11th December 1941, at page 587, Part III, of the *Orissa Gazette*, dated the 19th December 1941, read the following additions under "Cutback":—

Baruni . 1 day...14th March 1942
Saturday.*

* (Observed for Jajpur only in lieu of Jhulan Purnima (25th August 1942, Tuesday).

B. PATNAIK,

Secretary to the Revenue Commissioner.